National Law University Odisha - LexTech: Centre for Law, Entrepreneurship and Innovation

Single Credit Course on :
Legal Foundations for Technology, Innovation, and Entrepreneurship: Navigating the Digital Era

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Mode: Remote

8th - 10th March

About The Institution

National Law University Odisha, the prestigious institution is situated at the confluence of the Mahanadi and the Kathajodi rivers in the Millennium City or the Silver City of Cuttack. This legal temple was established by Act IV of 2008 by the Odisha State Legislature. The institution since its inception in 2008 has continuously endeavored towards thriving excellence and producing bright minds in the legal and other associated arenas. It has painted a blazing picture of cultural diversity as being a pan-India institute and equally treating all students to realize their true potential. Academic as well as non-academic co-curricular activities have been given proportionate importance for the overall development of the students.

About LexTech

LexTech- Centre for Law, Entrepreneurship, and Innovation focuses on the emerging areas of FinTech, AI, TMT, Online Gaming and Betting Laws, and Data Privacy. The centre publishes a monthly newsletter that thoroughly analyses updates in these subject areas. Additionally, the centre hosts a premier talk show called "Tech-Tales: From Code To Courtroom". It is a platform which hosts legal-tech industry experts who share their knowledge from real-life experiences, providing the audience with an insight into the legal world.

The Centre aims to promote interdisciplinary research, collaboration, and capacity building in the emerging areas of law as mentioned above. It aims to foster critical thinking and responsible technology adoption to enhance access to justice, improve legal processes, and address emerging challenges.

LexTech is putting in efforts towards bridging law and technology, disseminating insights through a monthly newsletters, the engaging talk show and much more lined up the coming year! With a commitment to interdisciplinary research, collaboration, and responsible tech adoption, LexTech is a catalyst for a more inclusive and adept legal future, being one of the few research centres having divulged into the niche areas of law.

Course Details

Course Description

Technology is fueling the Industrial Revolution 4.0, and advancements in the digital space have certainly increased the associated risks. Crime follows opportunity, and virtually every advance has been accompanied by a corresponding niche to be exploited for criminal purposes. In his book, Prof. Ian Walden pointed out the broad acceptance within the literature that cybercrime involves traditional crimes committed in a new environment and new crimes made possible in the new environment. What becomes quintessential for us to understand during our gradual shift towards adopting technologies into our lives is how we are as individuals, as well as a society, responding [and understanding] the related harms and risks. Whether or not we can exercise our rights in the digital medium as we do in the physical world.

Course Objectives

This course is designed to provide an introductory overview of essential practice areas within the field of technology laws. The main objective is to gain a thorough understanding of the intersection between law and technology, particularly in areas such as cybercrimes, privacy issues, artificial intelligence, and safeguarding brand rights. The pedagogical approach will involve the use of case studies and class discussions to enhance the learning experience.

Demonstrate an understanding of the intricacies of existing and developing technologies and cyberspace.

Design solutions for data protection based on current needs and challenges.

Demonstrate understanding of cybercrimes and the need to reassess the approach of penal laws in tackling the same.

Examine the impact of existing laws, rules and regulations on technology and cyberspace.

Demonstrate understanding of online brand management (and enforcement) from a legal perspective.

Course Outcomes

Employability:
- Increased chances of securing jobs in various fields related to technology law, including:
- Cybercrime investigation and prosecution
- Data privacy and protection compliance
- Intellectual property law for digital assets
- Technology policy and regulation
- Brand protection in the online space
- Enhanced job competitiveness through specialized knowledge and skills in a rapidly evolving area.

Skill Development:
- Critical thinking and analysis skills for legal issues in a technological context.
- Research and writing skills for effectively communicating legal arguments and analyses.

- Problem-solving skills for tackling complex legal challenges arising from new technologies.
- Digital literacy and proficiency in navigating the online legal landscape.
- Negotiation and communication skills for advocating for clients or organizations in technology-related legal matters.

Academic Orientation:
- Solid foundation for further studies in technology law, cybersecurity, or related fields.
- Ability to contribute to academic discussions and research projects on technology and law.
- Development of a nuanced understanding of the ethical and social implications of technology adoption.

Entrepreneurship:
- Identification of business opportunities in the growing field of technology law.
- Ability to develop and implement legal strategies for technology-based startups and businesses.
- Understanding of legal risks and compliance requirements in the digital marketplace.

Problem Solving Attitude:
- Creative and innovative approaches to tackling legal challenges presented by emerging technologies.
- Ability to analyze complex legal scenarios and develop effective solutions.
- Flexibility and adaptability in dealing with rapidly changing technological landscapes.

Advocacy Capacity:
- Confidence and competence in advocating for clients or organizations facing technology-related legal issues.
- Effective communication skills for persuasive argumentation in a courtroom or other legal settings.
- Understanding of legal frameworks and processes for seeking redress in technology-related cases.

About the Instructor

Prof Nikhil Naren

Prof Nikhil Naren, an Assistant Professor at Jindal Global Law School, Sonipat, Haryana, stands as a beacon in the intersection of Law and Technology.

Having graduated from Symbiosis Law School, Noida in 2020, sir secured a Pre-Placement Offer from Scriboard [Advocates and Legal Consultants], a premier legal consulting firm specializing in information, technology, and law. Mr. Nikhil was also one of the youngest recipients to be honored with the prestigious Chevening Scholarship and completed his LLM at Queen Mary University of London, in areas of Technology, Media, and Telecommunications . He further distinguished himself by being among the select few awarded the 'Gold Award' for dedicating over 100 hours to volunteering in the United Kingdom, placing him among the 1600 scholars from nearly 140 countries in the 2021-22 Chevening cohort.

Complementing his academic and humanitarian efforts, sir has co-authored two impactful books: "Internet Law: Regulating Cyberspace and Emerging Technologies" (Bloomsbury Professional India, 2020) and "Artificial Intelligence and Law: Challenges Demystified" (Law & Justice Publishing Company, 2022). Nikhil sir's multifaceted journey positions him as a distinguished figure, blending academic rigour, practical experience, and a commitment to societal impact in the dynamic field of Law and Technology.

Details of the Course

Schedule

No. of Training Hours: 14 Hours + 2 Hours [Evaluation]

FRI 08	Session One: 11:00 AM - 1:00 PM Session Two: 2:00 PM - 4:00 PM Session Three: 4:30 PM - 5:30 PM
SAT 09	Session Four: 4:30 PM - 6:30 PM Session Five: 7:00 PM - 9:00 PM
SUN 10	Session Six: 1:00 PM - 4:00 PM Session Seven: 4:30 PM - 6:30 PM Session Eight: 7:00 PM - 9:00 PM [Evaluation]

Module Distribution

Lecture Plan	Topics
DAY 1: Module One: Privacy One Hour	Module 1.1: Understanding Data Protection
Two Hours	Module 1.2: The Social Media

Lecture Plan	Topics
Two Hours	Module 1.3: Role & Liability of Intermediaries
DAY 2: Module Two: Artificial Intelligence and Law Two Hours	Module 2.1: Introduction to Artificial Intelligence
Two Hours	Module 2.2: Artificial Intelligence and Intellectual Property
DAY 3: Module Three: Online Brand Management One Hour	Module 3.1: Why Online Brand Management?
Two Hours	Module 3.2: Domain Name Disputes
Module Four: Understanding Cybercrimes One Hour	Module 4.1: What are cybercrimes?
One Hour	Module 4.2: Reassessing the problems around cybercrimes.

Evaluation Pattern

Assessment	Weightage	Due Date
Examination [Online Written Examination] Participants shall be required to attend a minimum of 75% of classes to become eligible for attempting the Examination. • Students must apply their minds to critically analyze published works and answer real-world problems based on the class discussions involving landmark cases, comprehending the concepts, solving legal problems by researching issues of law, and effectively communicating their solutions in writing. • To pass this course, a student must obtain a minimum of 50% in the cumulative aspects of coursework, i.e. online assessments. End of course exam will carry 100 (hundred) marks out of which students have to obtain a minimum of 50 (fifty) marks to fulfil the requirement of passing the course. The evaluation will be done by Prof. Nikhil Naren.	100%	TBD

Registration Guidelines

General

- To register for the course, participants must fill out the online application form which can be accessed here.
- The course would be open for all law students pursuing a UG/PG course, and other UG/PG Courses, faculties, and practitioners.
- It shall be offered only to the first 75 students who register on a first come first serve basis, post which it shall be the discretion of LexTech and Prof. Nikhil Naren to enroll any additional students to the existing capacity if it deems fit, as per the situation.
- Deadline to register for the course: 2 March, 2024.
- The early bird fee for students of National Law University Odisha is 600/- Rupees only and for students outside NLUO is 1200/- Rupees only.

Payment Process

- All participants are requested to pay the fee in the following way:
- Click on this URL.
- Click on Educational Institutes on the SBI Collect Home Page.
- In the search bar, type "NATIONAL LAW UNIVERSITY ODISHA" and select the same from the drop-down menu.
- Select Payment Category "Registration for Seminar and Events". Furnish required details and make payment.
- Download the SBI Collect Receipt to be attached in the form.

For more updates, follow!

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📷 lextech.nluo

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- For any queries, please reach out to, Nikhil Javali (+91 70225 44747) and Krishna Lohia (+91 70914 04428)